

> ITEM NO.401

COURT NO.7

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2014 in Petition(s) for Arbitration (Civil) No(s).27/2013

RELIANCE INDUSTRIES LTD. & ORS.

Petitioner(s)

VERSUS

U.O.I.

Respondent(s)

(For directions)
(For final disposal)

Date : 13/08/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Dr.Abhishek Manu Singhvi, Sr.Adv.
Mr.Sameer Parekh, Adv.
Mr.Utsav Trivedi, Adv.
Mr.Abhinay, Adv.
Mr.Abhishek Vinod Deshmukh, Adv.
Ms.S.Lakshmi Iyer, Adv.
Ms.P. Chandrana, Adv.
Mr.Amit Bhandari, Adv.
For M/s. Parekh & Co., Adv.

For Respondent(s)

Mr.Ranjit Kumar, SG
Ms.Bindu Saxena, Adv.
Mr. Shailendra Swarup, Adv.
Mr.K.K.Patra, Adv.
Ms.Aparajita Swarup, Adv.

Upon hearing the counsel the Court made the following
O R D E R

List the Arbitration Application (D.No.25876) filed by
the Union of India under Section 15(2) of the Arbitration and
Conciliation Act, 1996 with the instant I.A. on 02.09.2014.

To be taken up at 2.00 P.M.

Signature Not Verified

Digitally signed by
Satish Kumar Yadav
Date: 2014.08.14
16:54:53 IST
Reason:

(SATISH KUMAR YADAV)
COURT MASTER

(PHOOLAN WATI ARORA)
ASSISTANT REGISTRAR